

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No225

CP(CAA)/49(AHM)2022
in
CA(CAA)/66(AHM)2021

Proceedings under Section 230-232 Co.Act,2013

IN THE MATTER OF:

RB Real Estate Pvt Ltd
Madhav Urja Pvt Ltd
Madhav Heights Pvt Ltd
Madhav Infra Projects Ltd

.....Applicant

.....Respondent

Order delivered on 29/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yuvraj Thakore, Adv.
For the Income Tax : Mr. Janak Parmar, Adv. for Ms. Maithili Mehta, Adv.
For the RD : Mr. Liladhar Sharma, Asst. Director
For the OL : Mr. Kamlesh Rathod

ORDER

Learned Counsel Mr. Thakore for the petitioner states that reports of the statutory authorities are yet to be received. Mr. Kamlesh Rathod from OL office states that on perusal of the scheme, it is seen that the scheme is u/s 233 of the Companies Act, 2013, whereas the same is filed u/s 230-232 of the Act. Learned Counsel Mr. Thakore for the petitioner states that they are in process of filing an application seeking amendment.

List on 06.12.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**